

plots/flats purchased from the DDA before the expiry of 10 years should be removed in the case of built up flats and the plots which are constructed upon. The other existing conditions for transfer of plots/flats would remain in force. The eligibility criteria for the purchase of plots/flats from DDA would be amended to the effect that persons who have been allotted a plot/flat during the period of 10 years prior to the date of application for another plot/flat will not be eligible for the same.

(c) This step is expected to stimulate private housing activity, but the exact extent thereof will be known only after some time.

Setting up of Fisheries Development Corporation

140. SHRI RAJESH KUMAR SINGH:

SHRI SUBHASH YADAV:

SHRI M. RAM GOPAL REDDY:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government propose to set up a Fisheries Development Corporation at the national level;

(b) if so, main features of the proposal;

(c) the time by which it will be set up; and

(d) financial implications thereof?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI R. V. SWAMINATHAN): (a) to (d). There are various proposals and schemes to augment the exploitation of deep sea fish resources including a proposal on setting up National Marine Fisheries Corporation. Final decision has yet not been taken.

Collapsing of four storeyed flats in Mayur Vihar

141. SHRI RAJESH KUMAR SINGH: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether a portion of a block of four storeyed flats under construction in the Delhi Development Authority Colony, Mayur Vihar has mysteriously given way and the DDA has ordered its private contractor to re-build the same; and

(b) whether Government propose to inquire into the matter and if not, the reasons thereof?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) and (b). Information is being collected and will be laid on the Table of the Sabha.

Indiscriminate felling of trees

142. SHRI RAJESH KUMAR SINGH: Will the Minister of AGRICULTURE be pleased to state:

(a) whether a deputation from Kerala has recently submitted a Memorandum in regard to indiscriminate felling of trees in the country affecting the environment and ecology of the surrounding areas; and

(b) if so, the steps being taken by Government to stop the felling of trees indiscriminately in the country?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI R. V. SWAMINATHAN): (a) Representations were received in regard to indiscriminate felling of trees in Kerala.

(b) Government of Kerala have been asked to take action under the prevalent Central and State Acts. The State Governments are primarily responsible for control of felling of trees